

Bail application
FIR No. 76/2019
PS Sadar Bazar
u/sec. 498A/406/34 IPC
State v. Mohd Mumtaz

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
21.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 63/2020
PS Paharganj
u/sec. 25/54/59 Arms Act.
State v. Ganpat

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
21.05.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application No. M42/20
FIR No. 111/16
PS. EOW
u/sec.420/406 IPC
State v. Avdesh Kumar Goel.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Alok Pandey, Ld. Counsel for the applicant/accused.

Ld. Counsel for the applicant/accused seeks adjournment
and request to adjourn the matter for 12.06.2020.

In view of request of Ld. Counsel for the applicant/accused,
matter is adjourned for 12.06.2020 for arguments on the bail
application.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

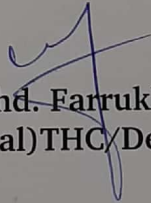
Bail application No. M43/20
FIR No. 112/16
PS. EOW
u/sec.420/406 IPC
State v. Avdesh Kumar Goel.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State
Sh. Alok Pandey, Ld. Counsel for the applicant/accused.

Ld. Counsel for the applicant/accused seeks adjournment
and request to adjourn the matter for 12.06.2020.

In view of request of Ld. Counsel for the applicant/accused,
matter is adjourned for 12.06.2020 for arguments on the bail
application.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application No.294/2020
FIR No. 92/2019
PS I.P.Estate
u/sec. 420/467/478/471/120B IPC
State v. Dharam Singh & Others.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
22.05.2020.

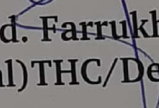

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application No.297/2020
FIR No. 93/2019
PS I.P.Estate
u/sec. 420/467/478/471/120B IPC
State v. Smt. Bala & Others.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
22.05.2020.

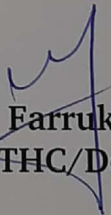

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application No.295/2020
FIR No. 93/2019
PS I.P.Estate
u/sec. 420/467/478/471/120B IPC
State v. Prem Singh & Others.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
22.05.2020.

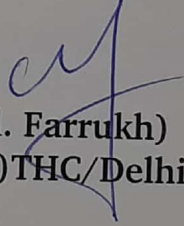

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application No.296/2020
FIR No. 93/2019
PS I.P.Estate
u/sec. 420/467/478/471/120B IPC
State v. Naveen Bharal & Others.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
22.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

FIR No. 34/2020
PS: Kamla Market
State Vs. Jaid
U/s 307/34 IPC

05.05.2020.

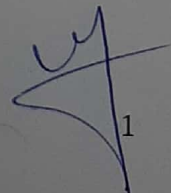
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Harish Kumar, Ld. Counsel for applicant/accused.

Complainant Anus is present.

SI Mahesh Kumar Bhargava is present. Reply to bail application has already been filed.

1. This is an application seeking regular bail filed on behalf of applicant/accused.
2. FIR No. 34/2020 had been registered against the applicant/accused and his co-accused Naved on 24.02.2020 at PS Kamla Market for the offences U/s 307/34 IPC on the allegations that on 23.02.2020 at about 9.45 p.m. applicant/accused Jaid alongwith his co-accused, namely, Naved had attacked upon the complainant and caused him injuries with cutter.
3. It is submitted by Ld. Counsel for applicant/accused that he has been falsely implicated in this case. Applicant/accused is in judicial



1

FIR No. 34/2020
PS: Kamla Market
State Vs. Jaid
U/s 307/34 IPC

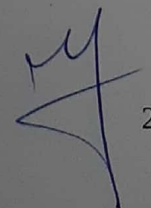
custody since 23.02.2020. It is further submitted that complainant present in the Court does not want any action against the applicant/accused as the disputed is compromised between the complainant and applicant/accused.

It is further submitted that due to breakdown of COVID-19, applicant/accused has apprehension to be affected in the Jail and accordingly, Ld. Counsel has prayed that applicant/accused may be granted bail.

4. On the other hand, Ld. Addl. PP for State has vehemently opposed the anticipatory bail on the ground that allegations against the applicant/accused are very serious in nature.

5. I have heard the arguments and perused the record.

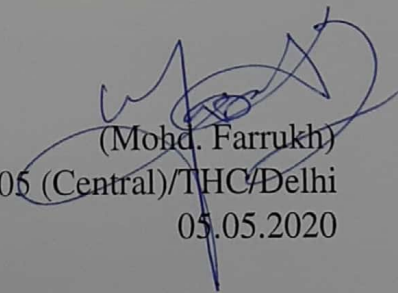
6. Perusal of the record reflects that a quarrel took place between one Naved (not yet arrested) and complainant due to which Naved alongwith applicant/accused caused injuries with cutter on the person of complainant. Complainant present in the Court submits that he does not want any action against the applicant/accused. Investigation of this case


2

FIR No. 34/2020
PS: Kamla Market
State Vs. Jaid
U/s 307/34 IPC

qua the applicant/accused is complete. Applicant/accused is in J/C since 23.02.2020. Trial of this case may take substantial time to conclude.

7. Considering the aforesaid facts and circumstances coupled with the directions in the Minutes of the Meeting held on 07.04.2020 under the chairmanship of HMJ Hima Kohli, it is directed that applicant/accused be enlarged on bail on his furnishing personal bond in sum of Rs. 25,000/- with direction that (1) he will not indulge himself in any such activity which may hamper trial of the case (2) he will appear before the Trial Court on each and every date (3) he will not try to influence the witnesses. Application stands disposed of. A copy of this order be sent to the applicant/accused through the Jail Superintendent for intimation.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
05.05.2020

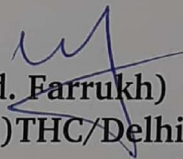
Bail application
FIR No. 22/20
PS Chandni Mahal
State v. Bilal

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Sandeep Yadav, Ld. counsel for applicant/accused.

Notice of bail application be issued to the SHO for filing
reply.

List on 06.05.2020 for arguments on bail application.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application

FIR No. 130/2014

PS Kamla Market

u/sec.419/420/365/492/412/207/120-B/34 IPC

State v. Raj Bahadur

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
22.05.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

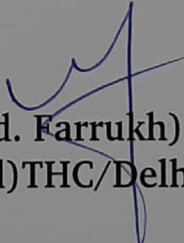
Bail application
FIR No. 103/2019
PS Sadar Bazar
u/sec. 394/397/34 IPC
State v. Aniket

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Nitin Gautam, Ld. Counsel for applicant/accused.

Part arguments heard.

At the time of arguments, Ld. Counsel for the applicant submits that he intends to withdraw the bail application. Heard. On his submission, bail application of the applicant is dismissed as withdrawn.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 222/2019
PS Timar Pur
u/sec. 376/506 IPC
State v. Ravi Shankar Pandey

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. R.K.Pandey, Ld. counsel for applicant/accused.

At the request of Ld. Counsel for applicant/accused, matter
is adjourned to 22.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

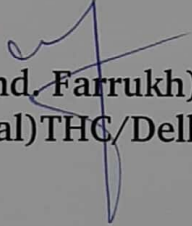
Bail application
FIR No. 9/2020
PS Hauz Qazi
u/sec. 376/354/506/511/34 IPC
State v. Vishvender & Anr.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Jatin Kumar, Ld. Counsel for applicant/accused.

Notice of bail application be issued to the IO for filing
reply.

Be put up for arguments on the bail application on
08.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

FIR No. 415/15

PS: Kotwali

U/s 365/395/397/120B/412/201 IPC & U/s 25 Arms Act

State Vs. Sunil Rathor

05.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Anil Tomar, Ld. Counsel for applicant/accused is present through Video-Conference.

SI Dayanand is present. Reply has been filed.

1. This is an application seeking interim bail on the ground that father of the applicant/accused had undergone heart surgery and is in need of personal care and attention and younger brother of applicant/accused is in Indian Army and he is unable to be present with his ailing father for sanction of leave by the Indian Army. There is no other male member except the applicant/accused to take care of father of applicant/accused.

2. FIR No. 415/15 was registered at PS Kotwali, Delhi for the offences U/s 365/395/397/120B/412/201 IPC & U/s 25 Arms Act for robbery of 250-275 kg silver jewellery on the complaint of Sh. Amit Kumar Manager-cum-Partner of M/s Rajesh Kumar Arvind Kumar who does the work of Railway Cargo. On 11.05.2015, 11 cartons of silver jewellery were coming by Rajkot Ahmedabad Mail to Old Delhi Railway Station. On direction of complainant, his office workers, namely, Govind, Daleep alongwith Sunil and Hari Singh had gone to Railway Station for collecting the 11 cartons of silver jewellery. Out of 4 cartons containing



FIR No. 415/15

PS: Kotwali

U/s 365/395/397/120B/412/201 IPC & U/s 25 Arms Act

State Vs. Sunil Rathor

250-275 kg silver jewellery including 140 kg pure silver was robbed by accused persons. As alleged, one of the accused persons was in Police uniform. Accused had also abducted aforesaid office workers but after sometime, they were released. During investigation, accused Sunil Rathore (one of the office workers) was arrested and at his instance, other accused, namely, Joginder @ Jugnu and Harender @ Sanjeev @ Tori were arrested and at the instance of accused Harender, accused Chander Pal was arrested.

3. On the other hand, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against the applicant/accused are serious in nature and trial is going on in this case.

4. I have heard the arguments and perused the record. As per reply filed by the Police during inquiry, it is revealed that father of accused was admitted on 11.03.2020 in the Park Hospital due to chest pain, he was treated and angiography was done on 12.03.2020 in the Hospital. He had been discharged from the Hospital after treatment on 15.03.2020. Mother and wife of accused were found present at the house of applicant/accused who can take care of father of applicant/accused. It is further submitted that on 18.03.2020, the bail application of applicant/accused had already been dismissed on by Sh. Naveen Kumar Kashyap, Ld. ASJ, Tis Hazari



FIR No. 415/15

PS: Kotwali

U/s 365/395/397/120B/412/201 IPC & U/s 25 Arms Act

State Vs. Sunil Rathor

Courts, Delhi.

5. Observations have been given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ). Having heard the arguments and having regard to the offences involved, such case does not fulfill the criteria of lenient view as mentioned by Hon'ble Supreme Court and Hon'ble High Court above. Same does not fall under the category of urgent hearing. Application is dismissed accordingly. Copy of this order be sent to the applicant/accused through the Jail Superintendent concerned.


(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

05.05.2020

FIR No. 84/2014

PS: Darya Ganj

U/s 307/302 IPC

State Vs. Ashraf

05.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Yogender Singh, Ld. Counsel for applicant/accused is present through Video-Conference.

SI Bajrang is present. Reply has been filed.

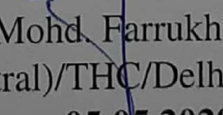
1. This is an application seeking regular bail for the offences U/s 302/307 IPC in case FIR No. 84/14 registered at PS Darya Ganj, Delhi, filed on behalf of applicant/accused. Accused alongwith co-accused is facing trial in the Trial Court. Regular bail has been sought on the ground that widow mother of applicant/accused is seriously ill and is in serious condition and applicant/accused is to take care of his mother being her only son.
2. On the other hand, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against the applicant/accused are serious in nature and trial is going on in this case.
3. I have heard the arguments and perused the record. As per reply filed by the Police, it shows that during inquiry, mother of applicant/accused stated that one of her sons, namely, Mohd. Mushaf is missing for the last two years and after missing of her son, she is having heart problem but she has not taken any treatment from any Doctor and she has no documents regarding her illness. From the reply, it is further



FIR No. 84/2014
PS: Darya Ganj
U/s 307/302 IPC
State Vs. Ashraf

reflected that applicant/accused is involved in 8 more cases besides the present case.

4. Observations have been given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ). Having heard the arguments and having regard to the offences involved, such case does not fulfill the criteria of lenient view as mentioned by Hon'ble Supreme Court and Hon'ble High Court above. Same does not fall under the category of urgent hearing. Application is dismissed accordingly. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
05.05.2020

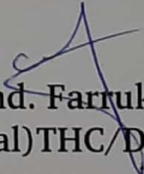
Bail application
FIR No. 29/2020
PS. Jama Masjid
u/sec. 336/387/506/34 IPC
State v. Shehzada Khalid s/o Mohd. Khalid

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Hemant Chaudhary, Ld. Counsel for applicant/accused.

Part arguments heard.

At the time of arguments, Ld. Counsel for the applicant submits that he intends to withdraw the bail application. Heard. On his submission, bail application of the applicant is dismissed as withdrawn.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

FIR No. 339/19

PS: Darya Ganj

**U/s 392/395/397/120B/412/34 IPC & U/s 25/27 Arms Act
State Vs. Rahul Sharma & Ors.**

05.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Sanjay Madan, Ld. Counsel for applicant/accused is present through Video-Conference.

SI Dayanand is present. Reply has been filed.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the ground that father of applicant/accused is a Driver by profession and due to continuous lockdown, he has been stuck in Uttrakhand and could not come back to his family at Mujjafar Nagar, UP and in absence of father of applicant, his mother and two siblings are living under financial crisis and have reached at the stage of starvation.

2. FIR No. 339/16 was registered at PS Darya Ganj, Delhi for the offences U/s 392/395/397/411/34 IPC & U/s 25/27 Arms Act on the allegations that on 08.09.2016 offence of loot of Rs. 40 Lakhs was committed by two unknown persons on the gun point from Sh. Ambey Kumar, Accountant & Field Officer of Oswal, Sunil & Company (CA Firm), 71 Darya Ganj, Delhi and thereafter, they fled away with their third associate who was waiting for them on a motorcycle.

3. On the other hand, Ld. Addl. PP for State has vehemently

FIR No. 339/19

PS: Darya Ganj

**U/s 392/395/397/120B/412/34 IPC & U/s 25/27 Arms Act
State Vs. Rahul Sharma & Ors.**

opposed the interim bail application on the ground that allegations against the applicant/accused are serious in nature and trial is going on in this case.

4. I have heard the arguments and perused the record. As per reply filed by the Police during the course of investigation, applicant/accused Rahul Sharm alongwith co-accused Krishan Kumar were arrested on 17.09.2016 and on their search, illegal Arms and Ammunition were also recovered from the possession of accused persons. It is further stated in the reply that during interrogation, accused persons disclosed that their associate Noori received information of huge cash through Raghav Jha, employee of Arch Finance Limited, Darya Ganj. Accused Noori alongwith Saleem, Shamim @ Lucky, Rahul Sharma, Krishan Kumar and Raghav Jha hatched a conspiracy of loot on 08.09.2016 and as per the plan, accused persons looted cash of Rs. 40 Lakhs from complainant Ambey Kumar. During investigation, on the instance of applicant/accused Rahul Sharm and Krishan Kumar, Rs. 1.07 Lakhs and Rs. 1 Lakh were recovered from them respectively. On 18.09.2016, accused Raghav Jha was arrested and Rs. 1 Lakh was recovered from his residence at his instance. On 27.10.2016, accused Noori was arrested from Ghaziabad, UP. Accused Saleem has been declared PO in this case and accused Shamim @ Lucky has been shot dead



FIR No. 339/19

PS: Darya Ganj

**U/s 392/395/397/120B/412/34 IPC & U/s 25/27 Arms Act
State Vs. Rahul Sharma & Ors.**

in an encounter. The trial in this case is going on and out of 27 PW(s), 09 PW(s) have been examined.

5. Report from the Jail Superintendent has also been called wherein he has reported that Ld. Duty MM is visiting the Jail regularly for consideration of bail applications of all those eligible prisoners who fall within the criteria/guidelines framed by the High Powered Committee vide its order dated 28.03.2020, 07.04.2020 and 18.04.2020 and those cases which are not covered under the criteria, are forwarded to regular Courts for their kind consideration. It is further reported that Prison Administration is taking abundant precautions and safety measures to control and contain spread of CORONA virus inside the Jail by adopting high degree of sanitisation and hygiene.

6. Observations have been given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ). Section 395 IPC provides for maximum punishment upto life imprisonment. In view of aforesaid facts and circumstances of the case, such case does not fulfill the criteria of lenient view as mentioned by



FIR No. 339/19

PS: Darya Ganj

**U/s 392/395/397/120B/412/34 IPC & U/s 25/27 Arms Act
State Vs. Rahul Sharma & Ors.**

Hon'ble Supreme Court and Hon'ble High Court above. Same does not fall under the category of urgent hearing. Application is dismissed accordingly. Copy of this order be sent to the applicant/accused through the Jail Superintendent concerned.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
05.05.2020

Bail application
FIR No. 313/19
PS Burari
u/sec.307/323/34 IPC
State v. Vinod

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State
Sh. Rajeev Raheja- Ld. Counsel for the applicant/accused.
IO SI Ajay Kumar in person.

Part arguments heard.

At the time of arguments, Ld. Counsel for the applicant submits that he intends to withdraw the bail application. Heard. On his submission, bail application of the applicant is dismissed as withdrawn.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 799/14
PS Darya Ganj
u/sec. 302 IPC
State v. Vinay @ Monty

05.05.2020

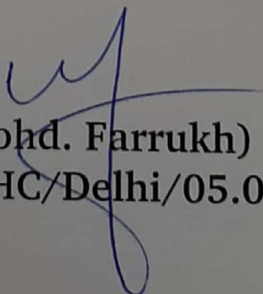
Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Pawan Gupta, Advocate for applicant/Accused (present
through video conferencing).

Further arguments heard from the Ld. Counsel for the
applicant/accused through video conferencing.

He submits that orders regarding grant of interim bail to
the applicant/accused previously have not been uploaded on the
Internet and therefore he is not in a position to file the same.

In view of the aforementioned facts and circumstances,
notice to the IO is issued regarding the status of the earlier interim
bail granted to the applicant/accused.

List on 08.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 53/17
PS SMRS
u/sec. 302/34 IPC
State v. Lalit
05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State
Sh. Vipul Sharma, Ld. Counsel for
applicant/accused(present through video conferencing).
IO SI Ved Prakash in person.

Reply filed.

The proceedings in the present application have been conducted through video conferencing.

The interim bail application has been filed on the ground that father of the applicant has been suffering from serious illness due to paralysis attack on 25.04.2020. Ld. Counsel for applicant/accused has admitted that father of the applicant/accused has been discharged from the hospital.

Allegations against the applicant/accused pertains to Sec. 302 IPC and the said case is not covered under the directions passed by the Hon'ble Delhi High Court regarding grant of Interim bail to reduce the congestion in the jails to avoid the spread of Pandemic Covid-19. Moreover, other members i.e. elder son of the father of the accused is available at home to look after his father.

In view of the aforementioned reasons, interim bail application of applicant/accused is dismissed.

Copy of this order be sent to applicant/accused through Jail Superintendent.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 199/2009
PS Kashmere Gate
u/sec. 364A/102-B IPC
State v. Gaurav Chauhan

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

In terms of previous order, matter is adjourned to
22.05.2020.

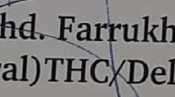

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 35/2020
PS Wazirabad
u/sec. 376/366/328/506 IPC
State v. Rahul

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. M.S.Khan, Id. Counsel for accused/applicant.

In terms of order dated 08.04.2020, case is fixed for
18.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application

FIR No. 148/2019

PS. Rajinder Nagar

u/sec. 420/467/468/471/34 IPC

State v. Deepak Anand s/o SH. Mahender Anand.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State
Complainant in person.

Sh. Arvind Kumar Shukla, Ld. Counsel for
applicant/accused.

Ms. Yasha Anand, daughter of applicant/accused.

IO SI Ranvir Singh in person.

Possibility of settlement between the parties has been
explored.

The complainant present in person has agreed for the
settlement with the accused/applicant for an amount of Rs.
48,00,000/-. Daughter of the applicant/accused is also agreeable.
However, the commitment on the part of the applicant/accused is to
be on record.

In view of the aforementioned facts and circumstances,
Production Warrant be issued against the applicant/accused for
08.05.2020 in order to complete the modalities of settlement, if any,
between the parties.

Be put up on 08.05.2020 for arguments on bail application.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 30/20
u/sec. 452/307/34 IPC
P.S. Rajinder Nagar
Sushil Kumar v. State.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
IO in person.
Ld. Counsel for the applicant/accused(through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

Arguments heard.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. V. Union of India & Ors.', Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ). Having heard the arguments and having regard to the offences involved, such case does not fulfill the criteria of lenient view as mentioned by Hon'ble Supreme Court and Hon'ble High Court above. Same does not fall under the category of urgent hearing.

Be put up on 22.05.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 179/19
PS Pahar Ganj
u/sec. 302 IPC
State v. Bhagat Ram

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Darshan Kumar, son of the applicant/accused in
person.

Son of the applicant/accused seeks adjournment as his
counsel would not be available during the lock down period.

In view of his submissions, matter is adjourned for
23.05.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 216/14
PS Hauz Qazi
u/sec.370/120-B IPC
State v. Afjal Ali

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Inspector Ravindra Singh, IO in person.
Sh. M.A.Qureshi, Ld. Counsel for applicant/accused.

IO has filed reply to the interim bail application.

Part arguments heard.

During arguments, Ld. Counsel for applicant/accused requests for an adjournment to file fresh documents regarding the illness of sister of accused.

At request, bail application is adjourned for 11.05.2020 for arguments.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 27/2020
PS Timar Pur
u/sec. 25/27 Arms Act
State v. Waseem.

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.

Proceedings in the present matter has to be conducted through video conferencing but electronic connections were not established for video conferencing. Hence, matter is adjourned for 06.05.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020

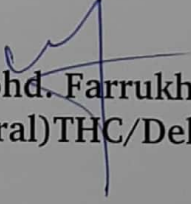
Bail application
FIR No. 132/2020
PS Subzi Mandi
u/sec. 392/397/34 IPC
State v. Vikas

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Ranjan Kumar, Ld. Counsel for applicant/accused in
person.

Notice of bail application be issued to the SHO for filing
reply.

List on 06.05.2020 for arguments on bail application.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application
FIR No. 195/2019
PS Kamla Market
u/sec. 365/392/397/411/34 IPC
State v. Salman

05.05.2020

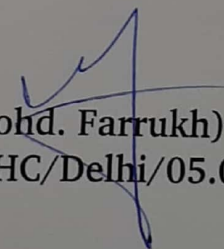
Present : Ms. Reeta Sharma, Ld. Addl. PP for the State
Sh. Faraz Khan, Ld. Counsel for applicant/accused (present
through video conferencing).

This is an application u/s 439 Cr.P.C. for grant of interim
bail moved on behalf of applicant/accused.

The proceedings in the present application have been
conducted through video conferencing.

Notice of bail application be issued to the IO for filing
reply.

Be put up for arguments on the bail application on
11.05.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

FIR No. 146/2020
PS: Burari
U/s 420/425/34 IPC
State Vs. Pawan

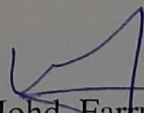
05.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh.Umesh Tyagi, Ld. Counsel for applicant/accused.

SI Ajay Kumar is present. Reply has been filed.

1. This is an application seeking anticipatory bail filed on behalf of applicant/accused.
2. FIR No. 146/2020 was registered at PS Burari, Delhi for the offences U/s 420/425/34 IPC on the allegations that on 31.03.2020, applicant/accused was found present in packaging of duplicate salt of TATA SALT.
3. It is submitted by IO that due to breakdown of COVID-19, the investigation in this case is yet to be initiated. He submits that he will give prior notice to the applicant/accused in case the investigation is initiated.
4. In view of the aforesaid facts and circumstances, Ld. Counsel for applicant/accused wishes to withdraw the present anticipatory bail application. Anticipatory bail is dismissed as withdrawn accordingly. At request, dasti order be given to Ld. Counsel for applicant/accused.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
05.05.2020

Bail application
FIR No. 245/2018
PS Nabi Karim
u/sec. 302 IPC
State v. Parveen Kumar @ Pummy

05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

This is an application u/s 439 Cr.P.C. for grant of interim
bail moved on behalf of applicant/accused.

Notice be issued to the SHO to file reply.

Be put up on 08.05.2020 for arguments on bail application.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Bail application No.
FIR No. 83/16
PS Crime Branch
u/sec. 20,25,29 NDPA Act
State v. Akash @ Guddu & Anr.

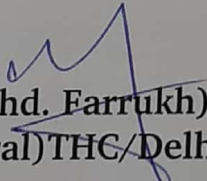
05.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

This is an application u/s 439 Cr.P.C. for grant of interim
bail moved on behalf of applicant/accused.

Notice be issued to the SHO to file reply.

Be put up on 08.05.2020 for arguments on bail application.


(Mohd. Farrukh)

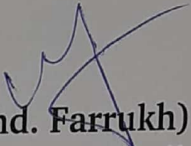
ASJ-05/(Central)THC/Delhi/05.05.2020

Criminal Revision
Sanjay Uppal v. State & Anr.

05.05.2020

Present : None.

Issue notice of this revision petition to the ld. Counsel for
the revisionist for 08.05.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/05.05.2020

Crl. Revision
Sharwan Kumar v. State

05.05.2020

Present : None for revisionist.

Ld. Counsel for the revisionist has been telephonically informed about the next date of hearing.

Now to come up on 08.05.2020 for consideration.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/05.05.2020